

॥न्यायस्तत्र प्रमाणं स्यात्॥



National Law University, Delhi -
Certified Practice Oriented Course

NLU DELHI CERTIFICATE COURSE



Under the supervision of NLU Delhi

Centre for Regulatory
Studies

Organised & Managed by



THE PRACTICE SERIES

BATCH 2

Contract & Commercial Drafting

Strategy and Negotiation

The Ultimate Multi-Sector Toolkit: Mastering 30+ Critical Drafts
Across 10+ Legal Domains.

20

LIVE SESSIONS

06

MODULES

Online

SAT-SUN, 11 AM

Tier 1 Faculty

FACULTY

2 MONTH LONG PROGRAM

PROFESSION READY. FROM DAY 1.

October-December 2026

WWW.MENTBLUE.COM

India's best law schools teach the law *brilliantly*. *Nobody was teaching the strategic drafting and negotiation until now.*

Law firms have moved beyond foundational training. Clients no longer pay for learning curves. Day-one readiness is no longer aspirational - it is expected.



CERTIFIED BY

National Law University, Delhi

One of India's best national law schools [NIRF Rank #2]. Approves the curriculum, provides institutional oversight, supervises assessment standards, and awards the certificate to participants who complete the Course.



DESIGNED & DELIVERED BY

Mentblue

India's practitioner-led legal education platform, founded and run by former Tier 1 law firm lawyers - designs the curriculum, convenes the faculty of practising lawyers from leading firms, and runs the course end to end.

*NLU Delhi and mentblue have partnered to launch **The Practice Series**: short, intensive certificate courses built to close the gap between classroom learning and the realities of professional practice*

Where our course mentees *work today.*

Mentees of the past courses are placed across India's leading law firms and corporates - from full-service Tier 1 firms to specialist boutiques and in-house teams.

24+	2,400+	90+	40+
PRACTICE COURSES DELIVERED	PARTICIPANTS TRAINED	PRACTITIONER FACULTY	HIRING FIRMS & CORPORATES

LAW FIRMS - WHERE ALUMNI PRACTICE

 cyril amarchand mangaldas ahead of the curve	 Shardul Amarchand Mangaldas	 AZB & PARTNERS ADVOCATES & SOLICITORS	 advocates & solicitors	 S&R ASSOCIATES ADVOCATES	 TRILEGAL
 CMS INDUSLAW	 SARAF AND PARTNERS LAW OFFICES	 DSK Legal True Value, True Values	 Nishith Desai Associates LEGAL AND TAX COUNSELING WORLDWIDE	 KHAITAN & CO ADVOCATES SINCE 1911	 TT&A Advocates and Solicitors

CORPORATES & IN-HOUSE TEAMS

					
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Centre for Regulatory Studies

NATIONAL LAW UNIVERSITY, DELHI

The academic home of the Practice Series at NLU Delhi.

ESTABLISHED
2019

LOCATION
NLU Delhi, Sector 14,
Dwarka New Delhi

About the Centre.

The Centre for Regulatory Studies (CRS) is the dedicated research and capacity-building wing of National Law University, Delhi focused on the law of regulated industries, financial markets and corporate practice.

MANDATE

To bridge academia and regulatory practice through professional training and structured industry engagement.

FOCUS AREAS

- Corporate & Finance: M&A, Shareholder Agreements, Banking, and Securities Regulations.
- New-Age Tech: IP, Technology, and Data Privacy.
- Niche & Commercial Sectors: Media, Sports, Real Estate, and Trade.
- Contentious Practice: Pre-dispute strategy and post-dispute litigation drafting

ACTIVITIES

Practice-oriented certificate programmes, working papers, conferences, and policy engagement with regulators.

WHY THIS COURSE

The natural academic home for a contract drafting and negotiation programme: pairing institutional rigour with the documents practitioners actually draft.

About the Course

A 2+ month intensive certificate course that takes you through a commercial contract the way it is actually drafted, negotiated and enforced in practice.

Across 20 live online sessions, partners and senior practitioners from India's leading law firms and in-house teams walk participants through the full contract lifecycle - from term sheet to execution, review, negotiation and enforcement - using the frameworks and documents they use in live mandates.

The programme is built for participants who want to move from knowing contract law to *drafting the contract*.

FORMAT

20 live online sessions · 6 modules

Saturday & Sunday · 11:00 am IST

FACULTY

Partners from Top Law Firms

The drafters and negotiators

PEDAGOGY

Live drafting walkthroughs & redlining

30+ Production-Grade Documents Dissected: Every clause, notice, and specialised agreement.

CERTIFICATION

NLU Delhi Certified

Issued by National Law University, Delhi

What makes this course *one of its kind*.

01

Practitioner-led faculty

Partners and senior practitioners from India's leading law firms - the lawyers who draft and negotiate commercial contracts for a living, not just teach about them

02

End-to-end contract view

From term sheet to enforcement - the entire contract lifecycle, taught in the sequence a deal actually unfolds

03

Drafting scenarios

Real Indian commercial contracts - annotated agreements, redlined drafts, negotiation position notes - not sanitised hypotheticals

04

NLU Delhi certification

Course supervised by the Centre for Regulatory Studies and certified by National Law University, Delhi.

A Day-1 ready toolkit

Leave with a flawless operational command of agreements across M&A, Tech, Banking, Media, Litigation, and Real Estate - an exhaustive repertoire that takes most associates 3 to 4 years to compile.

A network that opens doors

Every cohort is interactive. Partners stay engaged. Alumni have leveraged the Course to deepen their expertise and secure positions at top law firms.

Who this course is *for*?

The Course is designed for:

I.

Students [Senior Years]

INTEREST IN TRANSACTIONAL & COMMERCIAL PRACTICE

LL.B and LLM students specialising in corporate, commercial or dispute resolution practice, and those preparing for transactional internships and recruitment.

YOU WILL LEAVE WITH

A drafting vocabulary, a clause library, and a portfolio of annotated contracts you can speak to in interviews and put to work from day one of your internship/ job.

II.

Professionals

LAWYERS, IN-HOUSE COUNSEL, CS / CA

- Junior associates and fresh graduates building transactional practice
- In-house counsel managing vendor, employment and commercial contracts
- CS / CA professionals advising on commercial structures and documentation

YOU WILL LEAVE WITH

A practitioner's command of contract review, redlining and negotiation - and the frameworks to run a drafting exercise independently, not just support one.

Eligibility criteria.

The programme welcomes participants from law, finance, accountancy and corporate strategy backgrounds. The eligibility bar is set by qualification and intent, not by years.

ATTENDANCE REQUIREMENT

75% minimum attendance across the live sessions for certification.

DRAFTING ASSIGNMENTS

Completing drafting exercises and practice oriented assignments.

LAW STUDENTS

Currently pursuing a 3-year LLB, 5-year integrated law programme, or LLM at any recognised university in India or abroad.

LAWYERS/ LAW FIRMS

Advocates and law graduates with at least an LLB / equivalent qualification from a recognised university.

FINANCE & ACCOUNTANCY

CA, CS, CMA, CFA candidates and qualified professionals - at any career stage. Investment bankers and analysts welcome.

CORPORATE & IN-HOUSE

Graduates with corporate, strategy or transactional experience. Open to in-house counsel and corporate development teams.

MINIMUM QUALIFICATION

A bachelor's degree (or equivalent) from a recognised university, OR current enrolment in a recognised undergraduate / postgraduate programme.

Your faculty



Ashoo Gupta

Partner · Shardul Amarchand
Mangaldas



Gauhar Mirza

Partner · Saraf & Partners



Aditi Sehgal

Partner · JSA Advocates



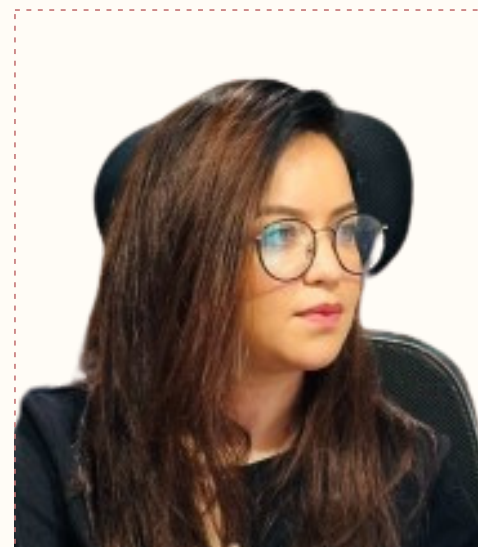
Aditi Tambi

Counsel · AZB & Partners



Adwiteeya Sharma

Senior Legal Counsel · Air India Limited



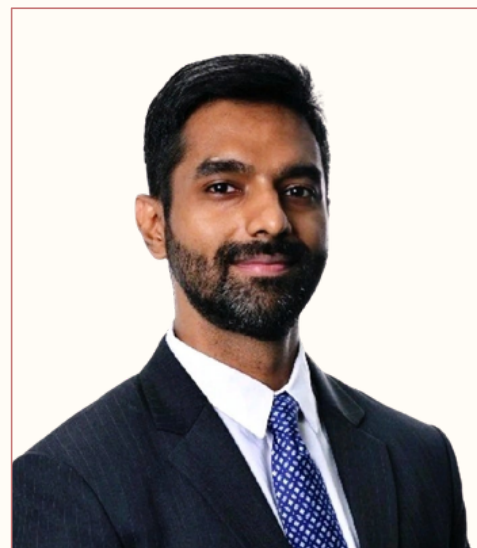
Megha Chandra

Counsel, Bombay High Court



Owais M

Sr. Associate General Counsel · Leading
FMCG



Aditya Singha

Founder · Ex-PA, KCO, MBA -
INSEAD (France)



Varun Pandey

Senior Manager · Legal, Yatra



Sachi Dubey

Senior Legal Counsel · CBRE Limited



Ayushi Pandey

Founder · Lexceed, Ex-Leader, Nishith
Desai Associates



Nipasha Mahanta

Legal Counsel · Leading FMCG

Curriculum overview.

M-01

Drafting Foundations

- S 1: Legal Theory, Practical Application & Plain English Drafting
- S 2: Boilerplate & Standard Provisions

2 SESSIONS

M-02

The Anatomy of a Contract

- S 3: Operative Clauses & Risk Management Clauses
- S 4: The Preliminary Stages — LoI, MoU & Term Sheets

2 SESSIONS

M-03

Specific Commercial Agreements - Part I

- S 5: Corp. Business Agreements (MSA, SOW, NDA)
- S 6: Investment & M&A Deal Documents (SPA & APA)
- S 7: Investment & M&A Drafting - SHA
- S 8: Financial & Banking Contracts

4 SESSIONS

M-04

Specific Commercial Agreements - Part II

- S 10: Litigation-Related Drafting (Pre-Dispute)
- S 11: Litigation-Related Drafting (Post-Dispute)
- S 12: Technology & IP Contracts
- S 13: Commercial & Trade Agreements

4 SESSIONS

M-05

Specific Commercial Agreements - Part III

- S 14: Media, Entertainment & Sports Contracts
- S 15: Real Estate & Sector-Specific Contracts
- S 16: Employment Contracts

3 SESSIONS

M-06

Contract Review & Post-Execution

- S 17: Contract Review, Redlining & Negotiation
- S 18: Contract Administration & Breach/Remedies
- S 9, 19 & 20: Assignment Workshop & Career Opportunities, AI in Drafting & Freelancing

5 SESSIONS

Session schedule.

DATE	SESSION	DATE	SESSION
Sat · 10 Oct	S1 · Legal Theory, Practical Application & Plain English Drafting	Sat · 21 Nov	S11 · Litigation-Related Drafting (Post-Dispute)
Sun · 11 Oct	S2 · Boilerplate & Standard Provisions	Sun · 22 Nov	S12 · Technology & Intellectual Property Contracts
Sat · 17 Oct	S3 · Operative Clauses & Risk Management Clauses	Sat · 28 Nov	S13 · Commercial & Trade Agreements
Sun · 18 Oct	S4 · The Preliminary Stages - LoI, MoU & Term Sheets	Sun · 29 Nov	S14 · Media, Entertainment & Sports Law Contracts
Sat · 24 Oct	S5 · Corporate & Business Agreements (MSA, SOW & NDA)	Sat · 05 Dec	S15 · Real Estate & Sector-Specific Contracts
Sun · 25 Oct	S6 · Investment & M&A Drafting - Deal Documents (SPA & APA)	Sun · 06 Dec	S16 · Employment Contracts
Sat · 31 Oct	S7 · Investment & M&A Drafting - Shareholder Agreements (SHA)	Sat · 12 Dec	S17 · Contract Review, Redlining & Negotiation
Sun · 01 Nov	S8 · Financial & Banking Contracts	Sun · 13 Dec	S18 · Contract Administration & Breach/Remedies
Sat · 14 Nov	S9 · Mid-Course Assignment Workshop	Sat · 19 Dec	S19 · Final Assignment Workshop (Assignment 2)
Sun · 15 Nov	S10 · Litigation-Related Drafting (Pre-Dispute)	Sun · 20 Dec	S20 · Career Opportunities, AI in Drafting & Freelancing
MODE Online · Live		DAYS Saturdays & Sundays	
		TIME 11:00 am IST onwards	
		RECORDINGS Access for 6 months	



COURSE DIRECTOR · NLU DELHI

Dr. Raghav Pandey

Course Director

Assistant Professor at National Law University, Delhi and Director of the Centre for Regulatory Studies. Sir is presently on Visiting Scholarship in residence at Harvard Law School, at the Institute for Global Law and Policy. Sir works at the point where law meets business, regulation, and policy - areas that shape how companies operate and how markets are governed.

AFFILIATION National Law University, Delhi	CENTRE Centre for Regulatory Studies
AREAS Corporate & commercial law, regulation, jurisprudence	ROLE Academic supervision & programme curation

He is a regular writer and speaker on Indian corporate and regulatory law, and brings that practical clarity into the classroom. Through the Practice Series, he designs programmes that go beyond textbook law - built around how legal problems actually arise and how practitioners solve them.

Mentblue team

Day-to-day delivery of the programme - admissions, faculty coordination, participant support - is led by the Mentblue team.



CO-FOUNDER · MENTBLUE

Prafful Goyal

Co-founder, Mentblue

Co-founded Mentblue to bring practitioner-led education to law students and early-career professionals. Leads programme design and faculty engagement across the Practice Series.

- Graduate, NUJS Kolkata
- Former Principal Associate, Cyril Amarchand Mangaldas



CO-FOUNDER · MENTBLUE

Ashutosh Singh

Co-founder, Mentblue

Co-founded Mentblue to make legal practice accessible - converting deal experience into structured curricula. Leads programme operations and participant experience.

- Graduate, NLU Delhi
- Former Senior Associate, Cyril Amarchand Mangaldas

What our mentees say!

“

The course was structured in a way that focused on the practical aspects of the subject, not just the theory like many other courses. We were also guided on how to prepare ourselves for internships or even a job in the M&A space

Vedika Mishra

KC LAW COLLEGE, MUMBAI

“

This was the best experience I had in terms of learning a course which is taught both theoretically and practically. Taught by professionals, it ensures that one is not just ready for an exam but for their legal journey too.

Aadarsh Gautam

NATIONAL LAW UNIVERSITY, DELHI

“

Very insightful and seamless course. The course was well-structured- well paced and detailed oriented and a prompt team and I enjoyed learning every bit of it!

Prakriti Ganguly

SYMBOISIS LAW SCHOOL, PUNE

“

Insightful and truly enlightening series of lectures by experienced professionals on such critical areas of law.

Dhruv Saxena

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

Programme fee.

₹ 15,000

Inclusive of all taxes

For students, working professionals, in-house counsel, lawyers and other professionals.

Group nominations from law firms, corporates & in-house teams accepted on request.

Write to support@mentblue.com.

PROGRAMME FEE

WHAT'S INCLUDED

20 live online sessions with full Q&A access

Session recordings, replay access for 6 months

Curated reading materials - model agreements, clause libraries, negotiation notes

Document library - annotated contracts, redlined drafts, term sheets, notices

NLU Delhi Certificate of Completion

Practice Series alumni network + early-bird access to future cohorts

PAYMENT

Payment via secure link. EMI Options available.



National Law University
Delhi
CENTRE FOR REGULATORY
STUDIES

in collaboration with



THIS IS TO CERTIFY THAT

[Recipient Name]

has successfully completed the certificate course on

Contract & Commercial Drafting: Strategy & Negotiation

conducted by the Centre for Regulatory Studies, NLU Delhi, in academic collaboration with mentblue, from October – December 2026

Mentors for the Course were:

- DEF, Partner, Cyril Amarchand Mangaldas
- ABC, Partner, Cyril Amarchand Mangaldas
- BCD, Partner, Cyril Amarchand Mangaldas
- GHI, Partner, Cyril Amarchand Mangaldas
- JKL, Partner, Cyril Amarchand Mangaldas



Dr. Raghav Pandey

COURSE DIRECTOR
CENTRE FOR REGULATORY STUDIES · NLU DELHI

CERTIFICATE NO.
2026 · CD · 0000

Prafful Goyal

COURSE COORDINATOR
CO-FOUNDER · MENTBLUE

ISSUED BY NLU DELHI · CRS · IN COLLABORATION WITH MENTBLUE

ENROL NOW

Reserve your *seat*.

Cohorts are kept relevant and interactive to preserve faculty attention and discussion quality. Apply early - seats fill on a first-come basis.



REGISTER AT

<https://rzp.io/rzp/fQ5a72b>

EMAIL

support@mentblue.com

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+91 92896 57727; 9625619518

PROGRAMME PARTNERS



National Law University, Delhi
Centre for Regulatory Studies (CRS)



Mentblue
Legal education platform

PROGRAMME LEADERSHIP

Course Director - Dr. Raghav Pandey, NLU Delhi

Course Coordinators - Mentblue Team

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